

THE  
PARLIAMENTARY DEBATES

Dated..... 20-11-72

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

583

584

HOUSE OF THE PEOPLE

Saturday, 15th November, 1952

The House met at a Quarter to Eleven  
of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(No questions: Part I not published)

REHABILITATION FINANCE AD-  
MINISTRATION (AMENDMENT)  
BILL

The Minister of Finance (Shri C.D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the Rehabilitation Finance Administration Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Rehabilitation Finance Administration Act, 1948."

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

TELEGRAPH WIRES (UNLAWFUL  
POSSESSION) AMENDMENT BILL

The Deputy Minister of Communications (Shri Raj Bahadur): I beg to move for leave to introduce a Bill to amend the Telegraph Wires (Unlawful Possession) Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Telegraph Wires (Unlawful Possession) Act, 1950."

The motion was adopted.

Shri Raj Bahadur: I introduce the Bill.

IRON AND STEEL COMPANIES  
AMALGAMATION BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to make special provision, in the interests of the general public and the Union, for the amalgamation of certain companies closely connected with each other in the manufacture and production of iron and steel, and for matters connected therewith or incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make special provision, in the interests of the general public and the Union, for the amalgamation of certain companies closely connected with each other in the manufacture and production of iron and steel, and for matters connected therewith or incidental thereto."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

DURGAH KHAWAJA SAHEB BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to make provision for the proper administration of the Durgah and the Endowment of the Durgah of Khawaja Moin-ud-din Chishti, generally known as Durgah Khawaja Saheb, Ajmer.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make provision for the proper administration of the Durgah and the Endowment of the Durgah of Khawaja Moin-ud-din Chishti, generally known as Durgah Khawaja Saheb, Ajmer."

The motion was adopted.

Dr. Katju: I introduce the Bill.